

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).507/2002

(From the judgement and order dated 19/10/2001 in Appeal under Arbitration Act No.15 of 1997 of The

HIGH COURT OF BOMBAY AT PANAJI)

PADMAVATI RAJE WADIYAR (D) BY LRS. & ORS

Petitioner(s)

VERSUS

SHAIK HASHIM ISAAC (D) BY LRS. & ANR

Respondent(s)

(With appln(s) for substitution of deceased petitioner No.2 and with prayer for interim relief)

(for final disposal)

Date: 07/07/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. MATHUR

HON'BLE MR. JUSTICE TARUN CHATTERJEE

For Petitioner(s)

Mr. R.F. Nariman, Sr. Adv.

Mr. Pratap Venugopal, Adv.

Ms. Surekha Raman, Adv.

Ms. Jhuma Bose, Adv. for

M/S. K.J. John & Co.

For Respondent(s) Mr. K.K. Venugopal, Sr. Adv.

Ms. Hari Priya, Adv.

Mr. E.C. Agrawala, Adv.

Mr. Mahesh Agarwal, Adv.

Mr. Rishi Agrawal, Adv.

UPON hearing counsel the Court made the following

O R D E R

Application for substitution of legal heirs
of the deceased

is allowed. Let Petitioner No.2, who has expired on 19th March, 2006,
the

legal heirs of deceased Petitioner No.2 be brought on record.

Put up after two weeks.

adha R. Bhatia)

(K.K. Chawla)

(R

Court Master

Court Master